

SHRI K. S. RAO: It is confirmed and the other House was adjourned. *(Interruptions)*

[*Translation*]

SHRI VASANT SATHE (Wardha): Please go and confirm and then inform the House.

[*English*]

SHRI SONTOSH MOHAN DEV: My suggestion is, give them 10 minutes.

MR. DEPUTY SPEAKER: Let them confirm the news of anybody's death. We should not rush to that conclusion.

SHRI K. S. RAO: Mr. Deputy Speaker, Sir, the Rajya Sabha adjourned.

SHRI SONTOSH MOHAN DEV: Sir, you kindly direct him to get it confirmed.

MR. DEPUTY SPEAKER: I have asked him to do it.

(Interruptions)

[*Translation*]

MR. DEPUTY SPEAKER: Mr. Bhuria, you may continue tomorrow.

(Interruptions)

SHRI SATYA PAL MALIK: Mr. Deputy Speaker, Sir, we have got this information after talking to the Chief Secretary of West Bengal that she is all right.

[*English*]

She is all right and she is recovering.

MR. DEPUTY SPEAKER: I would rather believe his statement and I will not rush to any conclusion now. I would ask some responsible members from the Minister's office to talk to the Chief Secretary and the

Collector of that area to confirm about it.

SHRI SATYA PAL MALIK: Sir, within 10 minutes, one more confirmation is expected.

17.31 hrs.

HALF-AN-HOUR DISCUSSION

Establishment of separate Development Boards in Maharashtra

[*English*]

MR. DEPUTY SPEAKER: Before I take up Half-an-Hour Discussion listed for today, I wish to explain briefly the procedure. As the name of the device "Half-an-Hour Discussion" indicates, this discussion is required to conclude within half-an-hour.

Honourable Prof. Ram Ganesh Kapse in whose name the discussion is listed may kindly make a short statement bringing out the points of fact on which he would like to have elucidation from the Honourable Minister.

Honourable Members who have given notices of their intention to ask a question and whose names have been notified may ask a question, which should be relevant to the discussion, brief and pointed. Then, I will call the Honourable Minister to answer all those questions together.

I would repeat that this entire process has to conclude within half-an-hour and is not to go beyond.

SHRI RAM NAIK (Bombay North): Since, we are not exactly aware of this procedure, we should be allowed to ask questions.

MR. DEPUTY SPEAKER: The procedure is that you give a notice and other Members also ask for permission to ask questions. If your

names are notified, only then you will be allowed to ask questions.

(*Interruptions*)

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): Sir, one of our officer has talked to the Home Secretary of West Bengal and he has told that she is all right and she is recovering.

[*Translation*]

Despite this we shall once again confirm it. (*Interruptions*).

SHRI MADAN LAL KHURANA (South Delhi): Mr. Deputy Speaker, Sir, Mr. Ratnaker Pandey has announced in Rajya Sabha. (*Interruptions*).

[*English*]

MR. DEPUTY SPEAKER: We will not go by anything happened in the other House. We will rather like to come to the conclusion that somebody is surviving. So, let it be confirmed.

(*Interruptions*)

[*Translation*]

MR. DEPUTY SPEAKER: The Home Minister does not know anything. He will not speak unless he enquires about it.

(*Interruptions*)

HALF-AN-HOUR DISCUSSION—
Contd.

Establishment of separate Development Boards in Maharashtra—Contd.

[*Translation*]

PROF. RAM GANESH KAPSE (Thane): Mr. Deputy Speaker, Sir, a decision on the subject on which I want to speak today has recently

been announced by the administration. The administration has taken a decision on 15th August that Statutory Development Board shall be constituted in respect of backward areas of Vidharbha, Marathwada and Konkan in Maharashtra. I welcome this announcement but I feel that it would have been better had the announcement regarding the decision been made in the Parliament when the same is in session. Still, I welcome the decision. The decision for constituting a Statutory Board for MARATHWADA and VIDARBHA regions has been pending since 1956, as is evident from the course of events. Efforts for this have been made by several persons. Shri Vasant Sathe is sitting here, he also gave notice of a Bill relating to this subject. Though his Bill on it did not come in the ballot. But he continued his efforts in this regard. Now that our long cherished desire is being fulfilled by this decision, I welcome this. In July 1984, though it was very late, the Legislative Assembly of Maharashtra after having considered this seriously had unanimously come to the conclusion that there was need for constituting such a Statutory Board. I would like to read clause 22 of the Report of Joint Select Committee, 1956 which states as under;

[*English*]

“It was urged before the Committee by its members from Vidarbha that the agreement entered into in September, 1953 known as Nagpur Agreement should, to the extent practicable, be given Constitutional recognition. The members from the other Maharashtra area gave the full support to this proposal. A new clause has accordingly been added to article 371 with the consent of the Members from Maharashtra.”

[*Translation*]

Nagpur Agreement was not implemented despite the mass support for its earliest possible implementation in the whole of Maharashtra.